titanium dioxide to the countries to which they exported before 1956?

SHRI N. KANUNGO: No, Sir. Until the full expansion scheme of about 50 tons per day is achieved, the internal demand would be too much.

SHRI A. D. MANI: The company, I believe, has asked for financial assistance to the extent of Rs. 100 lakhs. Has the Central Government made any contribution to the assistance that 4he company wants for the expansion of its production plants?

SHRI N. KANUNGO: No formal request has come yet. We have been informally asked about it.

SHRI C. D. PANDE: In view of the fact that there is the gap between the production now and the possible consumption of 50 tons, what steps are Government taking to bring the production to the extent of 50 tons?

SHRI N. KANUNGO: Fifty tons have been licensed, and now the question is when that capacity will be established. In view of the de mand increasing further, there has been another licence granted to an other firm in Maharashtra for duction

SCHEME FOR WATER-SUPPLY FROM CAUYERY RIVER TO THE MADRAS CITY

- *307. SHRI S. C. KARAYALAR: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether it is a fact ⁴hat he made a statement on or about the 1st October, 1963 to the effeat that a scheme for the supply of water from the Cauvery River to the City of Madras was being worked out; and
- (b) if so, whether the Government of Madras have been consulted in the matter?

THE MINISTER OF IRRIGATION AND POWER (Dr. K. L. RAO): (a) No, Sir.

(b) Does not arise.

SHRI S. C. KARAYALAR: May I know whether the Minister did not make the statement recently which has reported in the

to Ouestions

MR. CHAIRMAN: The question was not audible.

- SHRI S. C. KARAYALAR: May I ask whether the Minister did not make such a statement recently, as reported in the papers?
- DR. K. L. RAO: I said "no", Sir. What I said was with reference to the City of Bangalore and not the City of Madras.
- SHRI S. C. KARAYALAR: May I ask whether the report is incorrect, and if so, whether the incorrect report would be corrected?
- DR. K. L. RAO: There is no question of any correction because such kinds of reports are always going about. What I said was, I was discussing the question of supply of water to Bangalore and I said that Bangalore had to be supplied water from the river Cauvery.
- SHRI N. SRI RAMA REDDY: Since the hon. Minister was pleased to say that his reference was with regard to the supply of water to Bangalore City from Cauvery, I would like to know what steps have been taken with regard to undertaking waterworks to supply water from Cauvery to Bangalore since Bangalore has been p'aced in a very precarious position with regard to water.

DR. K. L. RAO: I think that it is really a question to be put to my hon. colleague, the Minis'e_r of Health. I do not have correct information about the water supply of Bangalore, but I understand that plans are ahead for pumping the water, from a distance of about 80 miles, from Cauvery to Bangalore City.

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SHRI K. SANTHANAM: May I know if there is any prospect of the City of Madras getting water supply from Krishna?

Dr. K. L. RAO: A high level Com-mi'tee was appointed by the Government of Madras to enquire into the question of water supply of Madras. It is no doubt a fact that Madras City has gat a very utterly inadequate supply of water. Madras City has to get water either from Cauvery or from Krishna. This is a subject which has to be gone into further.

ALLOTMENT OF A LYTTON LANE BUNGALOW TO A PRIVATE INDIVIDUAL

*308. SHRI A. M. TARIQ: Will the Minister of WORKS, HOUSING AND RE-HABILITATION be pleased to state:

- (a) whether it is a fact that bungalow No. 14, Lytton Lane New Delhi, has been allotted to a private individual; and
- (b) if so, the reasons for the allotment and the rent charged from him?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA); (a) and (b) On a request from Bakshi Ghulam Mohammed that he needed a house in New Delhi for his family, 14, Lytton Lane was allotted to him in October 1956 on payment of rent under Fundamental Rule 45B. The rent is Rs. 221-00 per month.

SHRI A. M. TARIQ: May I know from the hon. Minister the other Chiet Minisi'ers in India who have been given the same concession, that is, who have been allotted houses here for their family use?

SHRI MEHR CHAND KHANNA: The allotment was made in 1956. that is, roughly about six or seven years ago. But our position lately has been that we have taken a large number of houses belonging to different States, and wherever we find that the officers of the S'ates and the Ministers

come here we generally provide them with accommodation, release their houses or allot them some accommodation. That we have been doing for quite some time now.

to Questions

SHRI A. M. TARIQ: May I know if the hon. Minister is aware of the fact that this house is being used by one of the brothers of Bakshi Ghulam Mohammed for his business purposes and that the family never stavs in Delhi for more than two or three weeks? Is it also a fact that this house is unoccupied for a whole year?

SHRI MEHR CHAND KHANNA: I know only about the allotment. I do not know anything about what the hon. Member says. I do not know even about the Members of Parliament who jive in those houses.

SHRI A. M. TARIQ: May I know, Sir, whether it is a fact that very recently another house. No. 10, Tughlak Road, has been allot'ed to the said Bakshi Ghulam Mohammed, a citizen of India?

SHRI MEHR CHAND KHANNA: The house the hon. Member is referring to has been allotted to the new Prime Minister of Jammu and Kashmir, Shri Shamsuddio.

SHRI A. M. TARIO: In 1956-57, the house was allotted to the then Prime Minister of Jammu and Kashmir, and after him it was allotted to another Prime Minister Q£, the same State, and it goes on like that. I would like to know whether other Chief Ministers of India are being given this concession. Is it also a fact that the charge of the house was taken by Bakshi Ghulam Mohammed and that the telephone at 10, Tughlak Road is in his name? Shri Shamsuddin has got his Government house at No. 5, Prithviraj Road, and if <that Prime Minister has got his own Government house there, why then was this house allotment to him?

SHRI MEHR CHAND KHANNA: It is not appreciated that the rent is